

Central Administrative Tribunal  
Principal Bench

OA No.1792/94

11  
New Delhi this the 30th day of September, 1996.

Hon'ble Mr. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Sh. Mahraj Singh,  
S/o Sh. Nandram Singh,  
Ex-Khallasi under PWI (II),  
N.E. Railway,  
Kannorj. ...Applicant

(By Advocate Sh. B.L. Madhok, proxy for Sh. B.S. Mainee,  
Counsel).

Versus

Union of India through:

1. The General Manager,  
N.E. Railway,  
Gorakhpur.
2. The Divl. Rly. Manager,  
N.E. Railway,  
Izatnagar,
3. The P.W.I. (II),  
N.E. Railways,  
Kannoj.

...Respondents

(By Advocate Sh. H.K. Gangwani)

ORDER (Oral)  
(Hon'ble Mr. S.R. Adige)

We have heard Sh. B.L. Madhok, proxy  
counsel for Sh. B.S. Mainee, for the applicant  
and Sh. H.K. Gangwani, counsel for the respondents.

2. The respondents' contention is that no such  
person named Sh. Mahraj Singh, son of Sh. Nandram  
Singh was employed by them and the person actually  
employed by them was Sh. Mahraj Singh, son  
of Sh. Nandram.

3. It is admitted by the respondents that Sh. Maharaj Singh, son of Sh. Nandram was employed by them from 16.1.82 to 20.2.82 and again from August, 1985 to 15.11.86 and his name finds mentioned in the Live Casual Labour Register at serial No.28. (12)

4. Both counsel agree that this O.A. may be disposed of with a direction to the respondents that subject to the identity of the applicant being verified and found <sup>to</sup> ~~talied~~ with Sh. Maharaj Singh, son of Sh. Nandram, and subject to availability of work the respondents should consider re-engaging the applicant strictly <sup>in his usual place of work</sup> in his turn in the order of seniority in the Live Casual Labour Register. We direct accordingly.

5. This O.A. stands disposed of accordingly.

No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

S. R. Adige

(S. R. Adige)  
Member (A)

'Sanju'